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(2025) 12 MAD CK 0031

Madras HC

Case No: Writ Petition No. 45662 Of 2018, Writ Miscellaneous Petition No. 50882 Of 2025

Jayasamraj And Others

APPELLANT

۷s

District Collector And Others

RESPONDENT

Date of Decision: Dec. 2, 2025

Hon'ble Judges: Abdul Quddhose, J

Bench: Single Bench

Advocate: N. Ramachandran, S. Arumugam

Final Decision: Disposed Of

Judgement

Abdul Quddhose, J

- 1. This writ petition has been filed seeking for a direction to the respondents 4 and 5 to survey and demarcate the boundaries of the property, owned by the petitioners, which is morefully described in the prayer to this writ petition, based on their representation dated 21.04.2025.
- 2. Since the said representation was not considered till date, the petitioners have filed this writ petition.
- 3.Mr.S.Arumugam, learned Government Advocate, accepts notice on behalf of the respondents.
- 4.No prejudice will be caused to the respondents 4 and 5 if they are directed to survey and demarcate the boundaries of the petitioners' property morefully described in the prayer to this writ petition, after hearing the objections if any from the neighbouring land owners as well as any other party as they deem fit. Accordingly, this writ petition is disposed of in the following manner:-
- (a)Before surveying the lands in question, the respondents 4 and 5 are directed to issue notice to the neighbouring land owners, and also to any other party, if they deem fit to put on notice.
- (b)After receiving objections if any and after considering the same, the respondents 4 and 5 shall conduct survey and demarcate the boundaries of the property morefully descried in the prayer to this writ petition, on merits and in accordance with law, within a period of 12 weeks from the date

of receipt of a copy of this order.

No costs.